

IN

ORIGINAL APPLICATION NO. 505 OF 2022

**IN THE MATTER OF:****DEVENDRA KUMAR & ANR****...APPLICANT****VERSUS****STATE OF HIMACHAL PRADESH****& ORS****...RESPONDENTS****INDEX**

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 DIVISIONAL FOREST OFFICER,  
 NACHAN FOREST DIVISION,  
 GOHAR, DISTT. MANDI (H.P.)

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DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 505 OF 2022

**IN THE MATTER OF:**

**DEVENDRA KUMAR & ANR**

**...APPLICANT**

**VERSUS**

**STATE OF HIMACHAL PRADESH**

**& ORS**

**...RESPONDENTS**

**REPLY ON BEHALF OF RESPONDENT NO. 1 TO 4**

**MOST RESPECTFULLY SHEWETH**

**PRELIMINARY SUBMISSIONS: -**

1. The present Application relates to the construction of road from Khoda Thach to Jogani Galu in Balichowki area of District Mandi, Himachal Pradesh.
2. It is humbly and most respectfully submitted that in Nachan Forest Division, 128 permissions for construction of roads have been granted in favor of Himachal Pradesh Public Works Department and Block Development Officers under the Forest Rights Act, 2006 during the last five years. It is respectfully submitted that the construction work of only those roads have been carried out by

**4**  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

Himachal Pradesh Public<sup>2</sup>Works Department and Block Development Officers in this Division which have been approved under Forest Rights Act, 2006 and Forest Conservation Act, 1980.

3. It is respectfully submitted that pursuant to the order dated 30.08.2022 passed by this Hon'ble Tribunal, detailed enquiry in this behalf was carried out by the Joint Committee on 06.10.2022. On enquiry, a 600-700 metre road was found constructed by the User Agency. There has been no violation of Forest Conservation Act, 1980 and there has not been illegal felling of trees.

REPLY ON MERITS:-

1. It is humbly and most respectfully submitted that as per approval accorded by the Hon'ble Supreme Court of India and after completing the codal formalities by the User Agency, permission for diversion of 0.9822 hac. of Govt. forest land falling in Muhal Rangcha/671 under Tikki Beat, Dahar Forest Block in Thachi Forest Range of this Division comprising Khasra No. 1728, 64, 1216, 48, 48, 368, 48, 336 and 48 has been granted in favour of Executive Engineer, Himachal Pradesh Public Works Department Division, Seraj at Janjehli. The said permission has been granted for the construction of road from Khoda Thach to Jogni Galu under FRA, 2006 vide Divisional Forest Officer, Nachan Forest Division at Gohar approval No. 04/2021-22 dated 26.02.2022.

  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

Copy of the Approval No. 04/2021-22/FRA dated 26.02.2022 is attached herewith and marked as ANNEXURE R 1 from pages 8 to 10.

- 2. That in compliance to the order dated 30.08.2022 passed by this Hon'ble Tribunal, a detailed enquiry in this behalf was carried out by the Joint Committee on 06.10.2022. On enquiry, 600-700 meter road was found constructed by the User Agency. No violation of Forest (Conservation) Act, 1980 and illicit felling of trees has been found. However, 20 cum and 18 cum. excavated muck was found dumped in an unauthorized manner in Demarcated Protected Forest Rangcha. For this offence, Damage Report No. 002 dated 21.09.2022 and Damage Report No. 003 dated 24.09.2022 were found to have been issued by the Forest Guard Incharge Tikki Beat against the concerned offenders.

Copy of the Damage Report No. 002 dated 21.09.2022 issued by the Forest Guardis attached herewith and marked as ANNEXURE R 2 at page 11.

Copy of the Damage Report No. 003 dated 21.09.2022 issued by the Forest Guardis attached herewith and marked as ANNEXURE R 3 at page 12.

- 3. The aforesaid Damage Reports have been compounded vide Receipt No. 3880 dated 26.09.2022 and 3881 dated 26.09.2022 by realizing an amount of Rs. 12420/- and 13800/- respectively from the concerned offenders.

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

Copy of the Receipt No. 3880 dated 26.09.2022 is attached herewith and marked as **ANNEXURE R 4** at page 13.

Copy of Receipt No. 3881 dated 26.09.2022 is attached herewith and marked as **ANNEXURE R 5** at page 14.

4. The amount represented by the aforesaid receipts along with other receipts have been remitted to Govt. Treasury vide T.C. No dated 29.11.2022.

Copy of the E Challan dated 29.11.2022 is attached herewith and marked as **ANNEXURE R 6** at page 15.

5. It is submitted that the area involved in the alignment of said road was less than 1.0 hac. and total Rai and Tosh species 30 trees of different classes having standing volume 83.335 cubic meter were involved in the alignment of said road.

Copy of the details of trees coming in road alignment specifying the species, diameters of the trees is attached herewith and marked as **ANNEXURE R 7** at page 16.

6. The trees were marked with special marking hammer and handed over as lot No. 5/2022- 23 R.A. Khoda Thach to Jogni Galu to the Divisional Manager, Himachal Pradesh State Forest Development Corporation Limited, Forest Working Division Mandi vide this Office Letter No.

  
 DIVISIONAL FOREST OFFICER 1075 dated 28.04.2022.  
 NACHAN FOREST DIVISION,  
 GOHAR, DISTT. MANDI (H.P.)

Copy of the Office Letter No. 1075 dated 28.04.2022 is attached herewith and marked as **ANNEXURE R 8** from pages 17 to 19.

7. That in compliance to order dated 09.12.2021 and 24.03.2021 passed by the Hon'ble Supreme Court in WP (C) No. 202 of 1995 titled as T.N. Godavarman Thirumulpad Vs. Union of India, the user agency has planted 300 plants of different species in degraded forestland namely Rangcha DPF.

Copy of the photographs evidencing the plantation are attached herewith and marked as **ANNEXURE R 9** from pages 20 to 24.

8. Prayer

In view of the facts and circumstances and the averments made hereinabove, it is most respectfully prayed that the present Original Application may be dismissed in the interest of justice.

**RESPONDENT NO. 1 to 4**

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 505 OF 2022

**IN THE MATTER OF:**

**DEVENDRA KUMAR & ANR**

**...APPLICANT**

**VERSUS**

**STATE OF HIMACHAL PRADESH**

**& ORS**

**...RESPONDENTS**

**AFFIDAVIT**

I, Tirath Raj Dhiman, Himachal Pradesh Forest Services, aged about 58 years, s/o Shri Mehtab Singh, presently posted as Divisional Forest Officer Nachan at Gohar, do hereby solemnly affirm and declare as under:-

- 1 I am the authorized signatory in the present matter and being well conversant with the facts and circumstances of the case, I am competent to swear the present Affidavit.
- 2 The Reply in the captioned matter on behalf of Respondent No. 1 to 4 has been drafted by my counsel under my instructions. I have read and understood the contents of the Reply and I affirm that no part of it is false and nothing material has been concealed therefrom. The contents of the Reply are true and correct to the best of my knowledge and

  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

belief and based on the records maintained pertaining to the present case.

- 3 The Annexures filed along with the Reply are true copies of its respective originals.

  
**DEPONENT**  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

**VERIFICATION**

Verified at Gohar, on this 9<sup>th</sup> day of May 2023 that the contents of the present Affidavit from Para 1 to 3 are true and correct to the best of my knowledge and belief.

  
**DEPONENT**  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

Himachal Pradesh, Forest Department  
Nachan Forest Division, Nachan.

\*\*\*

Approval No. : \_04\_/2021-22/FRA

Dated, Gohar the : 26/02/2022

Whereas, the Hon'ble Supreme Court vide order dated 11-03-2019 had restrained the power of DFOs under Section 3 (2) of FRA 2006 in I A No 3840 Thereafter, vide order passed on dated 15-02-2021, copy of which has been endorsed vide Pr. Chief Conservator of Forests ( HOFF) HP endst. No Ft-42-345/2019 (FCA) dated 22-02-2021, permission has been granted to some projects. The project namely construction of road from Khoda Thach to jognigalu pertaining to Nachan Forest Division also appears in the saied list of permitted projects at Sr. No 20 so circulated by the Nodal Officer (FCA) vide above endst.

Now, in view of the above and in exercise of powers vested in me under clause 2.2(vi) of the procedure for seeking approval under Sub-Section (2) of Section 3 of Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and as recommended by Range Forest Officer, Thachi as well as Gram Sabha Bung and Forest Right Committee Bung, the undersigned has considered and agree with the proposal for diversion of 0.9822 hac. of forest land for the construction of link road from Khoda Thach to jognigalu in Rangcha DPF, under Tikki Beat in Dahar Block of Thachi Range, Distt Mandi, HP in favour of Executive Engineer, HPPWD Division, Seraj, at janjehali, Distt. Mandi, HP as under :-

Name of proposal	User Agency	Name of beat/ Block/ Range	Name of Fts./ Nearest Forest	Name of Muhal & Status of land in ha.	Khasra No. & Clasification of land	Area in hac	No of trees involved
c/o Khoda Thach to jognigalu	Executive Engineer, HPPWD Division, Seraj at Janjehali	Tikki/ Dahar/ Thachi	DPF Rangcha	Rangcha /671	1728, 64, 1216, 48, 48,368, 48, 336, & 48	0.9822 Ha (DPF)	30 Nos Vol=

The above approval is subject to the following terms and conditions :-

1. The legal status of forest land will remain unchanged and only status of land use will be changed.
2. The land shall be handed over to the User Agency under supervision of Gram Sabha, Bung after its proper demarcation.
3. The Boundary of the diverted forest land shall be demarcated on ground at the cost of UA .
4. The forest land diverted will be used only for the purpose for which it is diverted .
5. If the activity/work for which land has been diverted is not started within one year from the handing over of the land , the same shall be appropriated by the Forest Department.
6. The User Agency shall have to pay the cost of CA and NPV, if any, imposed by the higher authorities at any stage.
7. The UA will ensure protection of the wild life, forest and biodiversity. The adjoining catchment area, water sources and other ecological sensitive area are to be protected adequately.
8. Ensure that the habitats of forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers is preserved from destructive practices affecting their cultural and natural heritage.
9. All UA will ensure that the decisions taken in the Gram Panchyat to regulate / access the community forest resources and stop any activity which adversely affects the wild life , forest and biodiversity are complied with.
10. No damage to the flora & fauna will be caused in the forest as well as adjoining areas.
11. All the protection/ preventive measures for stability of the area will strictly be adhered to.
12. Muck/ debris generated will be properly disposed off. The dumping sites/ areas shall be Marked by the UA at their own cost under the supervision of Forest Department .
13. The UA shall ensure the compliance to provisions of all Acts, Rules & Regulations and Guidelines / Court orders on the subject matter. In case of any violation of above conditions, the approval will liable to be cancelled.
14. In case private land is involved in the road alignment, forest department will not be responsible , if any, dispute ariseing in this behalf at any stage .

*Attested*

*A*  
 DIVISIONAL FOREST OFFICER,  
 NACHAN FOREST DIVISION,  
 GOHAR, DISTT. MANDI (H.P.)

*J*  
 Divisional Forest Officer,  
 Nachan Forest Division,  
 Nachan at Gohar, HP

*[Signature]*

st. No. 9638-44 / Dated, Gohar the 26/02/2022

Copy for information and further necessary action is forwarded to :-

1. Nodal Officer (FCA) o/o Pr.CCF, HP Shimla. w.r.t his endst No Ft-42-345/ 2019 (FCA) dated 22-02-2021.
2. Deputy Commissioner-cum Chairman, District Level FRA Committee, Mandi Distt. Mandi, HP.
3. Chief Conservator of Forests, Mandi Forest Circle, Mandi, HP.
4. SDO (Civil)-cum- Chairman, Sub Divisional Level FRA Committee,.
5. R.O. Thachi w.r.t. his office memo No. 791/T dated 22.03.2021 for information and necessary action. He is requested to ensure strict compliance of above terms and conditions. The land shall be handed over to the UA under supervision of Gram Panchayat, Bungjhalgad after proper demarcation and possession receipt may be sent to this office. Further, R.O. shall ensure that the diverted area is recorded/entered in the Compartment History files of the concerned forest compartment and compliance reported.
6. Executive Engineer HPPWD Division, Seraj at Janjehli Distt Mandi through R.O. Thachi for information and necessary action. He is requested to ensure strict compliance of above terms & conditions of the approval.
7. DM , HPSFDC Mandi for information and necessary action

  
Divisional Forest Officer,  
Nachan Forest Division  
Nachan at Gohar, HP.

*Attested*

  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

R.P.O. 2/2022-23 dt 26-09-2022

B.C. Dahan

To compound the case *[Signature]*  
a.o. 7/1/2022

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. 129

रिपोर्ट नं. 002

सरकार बजरिया Forest Department के नाम Hurdyal Singh Lal Singh

जात SC

साकिन Nhamach परगना Narayan garh

जुर्म

D.P.F Rangcha

जनाबयाली,

आज मुवरखा 21-09 सन् 2022

बवक्त Dly

जंगल D.P.F की गश्त की गई  
Rangcha

और निम्नलिखित नुकसान पाया गया। Dumping of Excavated material muck & digging of soil in the forest

मुलजिम नं. 2/54/18 cum in Rangcha D.P.F.

मौका पर गिरफ्तार हुआ।

मुवरखा

सन् 20

*[Signature]*

C. W. E. F. G. I.  
H. C. Parkhel Reast  
हस्ताक्षर रिपोर्ट कुनिन्दा।

Forest Press Solan 13-11-13-900 Books - II

Attested

4

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

B.O. Dafar

To compound the case

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. 129

रिपोर्ट नं. 003

सरकार बजरिया Forest Deptt. में बनाम Polkh Ray वल्द (w/charu  
Ran)

जात Rajput

साकिन Nochari परगना Nagayun  
garh

जुर्म

जनाबयाली,

D.P.F. Rangcha

आज मुवरखा 24-09

सन् २०२२

बवक्त Day

जंगल D.P.F. की गश्त की गई  
Rangcha

और निम्नलिखित नुकसान पाया गया।

Dumping of

Excavated material muck &amp; digging of

मुलजिम नं. Soil in the Forest L/SUN

20 cum in Rangcha D.P.F.

मौका पर गिरफ्तार हुआ।

मुवरखा

सन् २०

Verifore

Jaya

B. D. Jahn

C. P. D. P. G. D.  
I. C. P. D. P. G. D.

हस्ताक्षर रिपोर्ट कुनिन्दा।

Forest Press Solan 13/1123-900 Books-JI

Attested

J

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

नक्शा नं० ..... व महकमा जंगलात डिविजन रसीद नं० .....

DR No 022/dt 21-09-22

Dumping of excavated material truck dumping  
 नं० 5880 of soil in DR Range DR = 18cm<sup>59</sup>  
 बुक नं०

Sh. Hardayal Singh S/o Lal Singh S/o Thomsah  
 N.O. Kharwahan Distt Mandi H.P.  
 रसीद मुआवजा माल गिरफ्तार शुदा जैर दफा

रजिस्टर नं० 2122-23 मुकदमा ..... बनाम .....

dt 26-09-22

मुलजामान मुदरजा वाला से मारफत ..... वसूल हुआ माल

गिरफ्तार शुदा मालकान को वापिस किया गया और माल सरकारी

हसब जैल वापिस लिया गया।

Rs Twenty thousand four hundred वन उत्पाद की कीमत = 9500.00  
 Twenty

दस्तखत फौरेस्ट ऑफिसर तारीख महीना सन्

मुआवजा = 1800.00

औजार =

वैट = 1620.00

कुल योग = 12420.00

*[Signature]*  
 B.V. Dahan  
 23/9/22

Attested

DIVISIONAL FOREST OFFICER,  
 NACHAN FOREST DIVISION,  
 GOHAR, DISTT. MANDI (H.P.)

नक्शा नं० ..... व महकमा जंगलात डिविजन रसीद नं० .....

DR No 129/003 dt 26-09-22

Dumping & excavated material on site & digging of soil  
in the forest D.F. Range No 20 cum

नं० 3881 Sh. Bala Raj & Keshav Ram  
G/O Nachani Teh. Bala Distt. Mandi H.P.

रसीद मुआवजा माल गिरफ्तार शुदा जेर दफा

रजिस्टर नं० 3/22-28 मुकदमा ..... बनाम .....

मुलजामान मुदरजा वाला से मारफत ..... वसूल हुआ माल

गिरफ्तार शुदा मालकान को वापिस किया गया और माल सरकारी

हसब जैल वापिस लिया गया।

(As witness Mansoor Singh)  
involved only  
दस्तखत फॉरेस्ट ऑफिसर तारीख महीना सन्

Jave  
B. B. Sahar  
28/9/22.

वन उत्पाद की कीमत =	10000.00
मुआवजा =	2000.00
औजार =	—
वैट =	1380.00
कुल योग =	13800.00

Attested

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

3/1

**E-CHALLAN**

Government Of Himachal Pradesh

Department: Finance Treasuries, Accounts & Lotteries

Valid upto: 01-Dec-2022 Remitter Copy

HIMGRN: B22K123324 Date: 26-11-2022 03:55:07PM

Department: Forest

Bar Code: 

Period: 01-10-2022 To 26-11-2022

DDO: MD114-815- FOREST DIVISION NACHAN(GOHAR)

Head	Amount
0406-01-300-02-RECEIPT FROM SALES OF TREES	99060
0406-01-300-03-COMPENSATION UNDER SECTION	55600
<b>Total/Net Amount</b>	<b>154660</b>

In words: One Lakh Fifty Four Thousand Six Hundred Sixty

**Payee Detail**

Licence/Vehicle/Permit/TIN no.  
COMPENSATION UNDER SECTION 68 OF I.F.A. RECEIPT FROM SALES OF TREES TO RIGHT HOLDERS

Remitter Name:- Tapender Singh

Address:- BO Ball Dahar Mob: 9418450978

**FOR USE IN RECEIVING BANK**

Bank CIN No: HIMGRN B22K123324

Amount: ₹ 154660

Bank:  MANAGER, PNB CHANOT

Cheque-DD-No: 175048

29 NOV 2022

₹ 154660

निकट भुगतान / नकद प्रत्येक

NIC-HP B22K123324 e-Challan (IFMS)

*Attested*

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**DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)**

ENUMERATION OF TREES COMING IN ROAD ALIGNMENT KHODATHACH TO  
JOGNIGALU UNDER FRA IN RESPECT OF TIKKI BEAT DAHAR BLOCK THACHI RANGE  
NACHAN DIVISION DURING THE YEAR 2020-21

D.P.F.Rangcha

Sr. No.	Spps.	Dia	Class	R/D No	Remarks
1.	Rai	68-70	IA	0/0 To 1/600	Green Standing
2.	Rai	62-64	IA		-----do-----
3.	Rai	62-64	IA		-----do-----
4.	Rai	14-16	V		-----do-----
5.	Kail	34-36	III		-----do-----
6.	Rai	28-30	IV		-----do-----
7.	Rai	28-30	IV		-----do-----
8.	Kail	74-76	IB		-----do-----
9.	Rai	48-50	IIB		-----do-----
10.	Rai	38-70	III		-----do-----
11.	Rai	42-44	IIA		-----do-----
12.	Rai	42-44	IIA		-----do-----
13.	Rai	52-54	IIB		-----do-----
14.	Rai	90-94	ID		-----do-----
15.	Tosh	45-47	IIA		-----do-----
16.	Tosh	72-74	IB		-----do-----
17.	Tosh	60-62	IA		-----do-----
18.	Tosh	64-66	IA		-----do-----
19.	Tosh	62-64	IA		-----do-----
20.	Rai	58-60	IIB		-----do-----
21.	Tosh	68-70	IA		-----do-----
22.	Tosh	48-50	IIA		-----do-----
23.	Rai	46-48	IIA		-----do-----
24.	Rai	60-62	IA		-----do-----
25.	Rai	48-50	IIB		-----do-----
26.	Rai	20-22	IV		-----do-----
27.	Rai	32-34	III		-----do-----
28.	Rai	22-24	IV		-----do-----
29.	Rai	38-40	III		-----do-----
30.	Rai	58-60	IIB		-----do-----

Attested

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

98  
R.P. Thachi

## ANNEXURE R 8

No. 1075  
H.P. Forest Department

Dated Gohar, the 28/04/2022

To: DM, HP SFDC Ltd. Mandi

From: DFO Nachan

Subject:

Handing over of green trees coming in the road alignment of Khodathach to Jognigalu approved under FRA, 2006 (lot No. 05/2022-23) R.A. (FRA Case-Royalty Basis (Govt. Lot)).

Memorandum:

It has been reported by Range Officer, Thachi that he has marked 30 green trees of Rai & Tosh species equal to 83.335 m<sup>3</sup> standing volume coming in the road alignment of Khodathach to Jognigalu under FRA, 2006 approved vide sanctioned No. 05/2022-23 in DPF range of Tikki Beat, Dahar Block of his range. It is therefore, requested that the A.M. concerned may please be directed to take over the trees parting to lot No. 05/2022-23 (Govt. Lot) from the R.O. Thachi and a receipt as a token of proof having received the lot may please be acknowledged. A copy of marking list alongwith general abstract of trees marked in above forest is also enclosed herewith.

Encl: As above.

Endst. No. 1076-77

Copy is forwarded to :-

1. Executive Engineer, HP PWD Division, Seraj, Distt. Mandi HP for information and further necessary action.
2. R.O. Thachi w.r.t. his office letter No. 59/T dated 23.04.2022 for information and further necessary action. He is directed to hand over the trees to HP SFDC Ltd. and acknowledge receipt of the same.

Divisional Forest Officer,  
Nachan Forest Division, at Gohar

Dated Gohar, the 28/04/2022

Divisional Forest Officer,  
Nachan Forest Division, at Gohar

Attested

DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

MARKING OF TREES COMING IN ROAD ALIGNMENT KHODATHACH TO  
JOGGIGALU UNDER FRA IN RESPECT OF TIKKI BEAT DAHAR BLOCK THACHI RANGE  
NACHAN DIVISION DURING THE MONTH APRIL 2022

D.P.F.Rangcha

Sr. No.	Spps.	Dia	Class	R/D No	Remarks
1.	Rai	68-70	IA	0/0 To 1/600	Green Standing
2.	Rai	62-64	IA		-----do-----
3.	Rai	62-64	IA		-----do-----
4.	Rai	14-16	V		-----do-----
5.	Kail	34-36	III		-----do-----
6.	Rai	28-30	IV		-----do-----
7.	Rai	28-30	IV		-----do-----
8.	Kail	74-76	IB		-----do-----
9.	Rai	48-50	IIB		-----do-----
10.	Rai	38-70	III		-----do-----
11.	Rai	42-44	IIA		-----do-----
12.	Rai	42-44	IIA		-----do-----
13.	Rai	52-54	IIB		-----do-----
14.	Rai	90-94	ID		-----do-----
15.	Tosh	45-47	IIA		-----do-----
16.	Tosh	72-74	IB		-----do-----
17.	Tosh	60-62	IA		-----do-----
18.	Tosh	64-66	IA		-----do-----
19.	Tosh	62-64	IA		-----do-----
20.	Rai	58-60	IIB		-----do-----
21.	Tosh	68-70	IA		-----do-----
22.	Tosh	48-50	IIA		-----do-----
23.	Rai	46-48	IIA		-----do-----
24.	Rai	60-62	IA		-----do-----
25.	Rai	48-50	IIB		-----do-----
26.	Rai	20-22	IV		-----do-----
27.	Rai	32-34	III		-----do-----
28.	Rai	22-24	IV		-----do-----
29.	Rai	38-40	III		-----do-----
30.	Rai	58-60	IIB		-----do-----

Changji Gd  
YCTIKIBest

Besant Singh  
T/Watchee

D.P.F.  
2022-23

# ABSTRACT

Name of forest	Spps.	Classification									Total
		V	IV	III	IIA	IIB	IA	IB	IC	ID	
D.P.F. RANGCHA	Rai	1	4	3	5	3	4	-	-	1	21
	Vol.	0.075	1.14	2.25	7.625	8.25	18.4	-	-	10.175	47.915 m3
	Kail	-	-	1	-	-	-	1	-	-	2
	Vol.	-	-	0.670	-	-	-	5.750	-	-	6.42 m3
	Tosh	-	-	-	2	-	4	1	-	-	7
		-	-	-	3.6	-	19.1	6.3	-	-	
	Total no. of tree										30
Total vol.										83.335 m3	

21NF

1992-22

*Chiranjit*  
1/11/11/11/11

*Basant Singh*  
T/Watchman

*9/3*  
*[Signature]*

*Attested*

*[Signature]*  
DIVISIONAL FOREST OFFICER,  
NACHAN FOREST DIVISION,  
GOHAR, DISTT. MANDI (H.P.)

Sub-Range  
Mandi (H.P.)



*Attested*

  
Divisional Forest Officer,  
Nachan Forest Division,  
Gohar Distt. Mandi (H.P.)



Attested

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Divisional Forest Officer,  
Nachan Forest Division,  
Gohar Distt. Mandi (H.P.)



*Attested*

*[Signature]*

Divisional Forest Officer,  
Nachan Forest Division,  
Gohar Distt. Mandi (H.P.)



Attested

  
Divisional Forest Officer,  
Nachan Forest Division,  
Gohar Distt. Mandi (H.P.)



Attested

A handwritten signature in blue ink, consisting of a stylized, cursive letter 'J' or 'I' with a vertical line extending downwards.

Divisional Forest Officer,  
Nachan Forest Division,  
Gohar Distt. Mandi (H.P.)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 505 OF 2022

IN THE MATTER OF:

DEVENDRA KUMAR & ANR

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Tirath Raj Dhiman, Himachal Pradesh Forest Services, aged 58 years, s/o Shri Mehtab Singh, presently posted as Divisional Forest Officer Nachan at Gohar, do hereby appoint:-

**ABHIMANYUJHAMBHA, ADVOCATE**

A - 53, LGFPANCHSHEEL ENCLAVE, NEW DELHI - 110017

MOB NO. +91 92189 99999; EMAIL ID: [AJ@ABHIMANYUJHAMBHA.COM](mailto:AJ@ABHIMANYUJHAMBHA.COM)

(hereinafter called the advocate to be my Advocate in the aforesaid matter and hereby authorize him or any of his representatives:-

To act, appear and plead in the aforesaid matter in this Court and/or in any other Courts/Forums/Commissions/Tribunals in which the same may be tried or heard and also in any appellate proceedings in relation to the aforesaid matter before any Court/Forum/Commission/Tribunal including the High Court, subject to payment of fees separately for each court by us.

To sign, file, verify and present pleadings, applications, replies, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise and/or other petitions or affidavits or other documents as may be deemed necessary or proper for the defence of the said matter in all its stages subject to payment of stipulated fees for each stage.

To file and take back the documents and to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said matter or submit to arbitration any differences or disputes that may arise touching upon or in any manner relating to the said matter.

To initiate execution proceedings.

To deposit, draw and/or receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the defence of the aforesaid matter.

To appoint and instruct any other legal practitioner authorizing him/her to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the advocate or his substitute in the matter as our own acts as if done by us to all intents and purposes.

And we the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the aforesaid matter.

IN WITNESS WHEREOF I/WE do hereunto set my/our hand to these present the contents of which have been understood by me/us on this 9th day of May 2023.

Accepted

Advocate

*[Signature]*  
(ABHIMANYU JHAMBHA)  
HM/275/2012

*[Signature]*  
Client

OFFICIAL FOREST OFFICER,  
NATIONAL FOREST OFFICE,  
GATE NO. 1, MANDALU

